

Mr. Speaker: That is what he suggests.

Shri Karmarkar: I see, I will take that suggestion.

Shri Jangde: Has the Central Cottage Industries Board taken into account that the tasar industry is not declined?

Mr. Speaker: Order, order.

सरदार ए० एस० सहगल : टसर इंडस्ट्री को प्रोत्साहन देने के लिये क्या स्टेट सरकार को भारतीय सरकार अपने एक्सपर्ट्स देने की कृपा करेगी ?

श्री करमरकर : अभी कोई चार पांच एक्सपर्ट उन स्टेट्स में जहाँ सिल्क पैदा होता है जाकर घूमते रहते हैं और इस काम के लिये अगर और ज्यादा सहायता चाहिये तो सेंट्रल सिल्क बोर्ड उस पर विचार करेगा ।

सरदार ए० एस० सहगल : क्या सरकार को यह मालूम है कि छत्तीसगढ़ के इलाके में सब से ज्यादा टसर पैदा होता है और उसको प्रोत्साहन देने के लिये क्या सरकार अपने आदमी भेजने की कोशिश करेगी ?

श्री करमरकर : अगर जरूरत होगी तो जरूर भेजेगी ।

SEPARATION OF JUDICIARY FROM THE EXECUTIVE

*1967. **Shri M. S. Gurupadaswamy:** Will the Minister of Home Affairs be pleased to state:

(a) how far the principle of separation of the Executive from the judiciary has been implemented both in the Centre and the States; and

(b) when this separation will be complete?

The Minister of Home Affairs and States (Dr. Katju): (a) The separation of the Judiciary from the Executive is primarily the concern of the State Governments. Schemes of separation are in force throughout the States of Madhya Bharat, Hyderabad and Bombay and in certain districts of

Madras, Uttar Pradesh, Madhya Pradesh and Bihar.

(b) The hon. member will appreciate that I am not in a position to fix any time-limit.

Shri M. S. Gurupadaswamy: May I know whether it is not a fact that the Preventive Detention Act takes away many of the powers that legitimately belong to the judiciary and transfers them to the executive?

Mr. Speaker: It is a matter of interpretation of the Act.

Dr. Katju: I suggest that my hon. friend should read the Preventive Detention Act and the schemes which have been prepared in many of the States.

Shri V. P. Nayyar: Is it not a fact that the theory of separation of powers still remains an ideological fiction here?

Mr. Speaker: He is asking for an opinion. Opinions may differ.

Shri M. S. Gurupadaswamy: May I know whether Government is aware that in certain States many civilian officers are being posted as magistrates?

Dr. Katju: Civilian officers posted as magistrates? What is the idea behind the question?

Mr. Speaker: In view of the answer already given, it is no use pursuing it further.

Shri Velayudhan: May I know whether this separation has taken place in Part C States?

Dr. Katju: I do not think so, Sir, so far.

CENTRAL SECRETARIAT SERVICE

*1969. **Shri A. K. Gopalan:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that certain persons not fulfilling the requirements of the Central Secretariat Service (Reorganisation and Reinforcement) Scheme have been included in the initial constitution?

(b) On what criteria or considerations have these persons been included in the scheme?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). In addition to eligible candidates Ministries were authorised to recommend "hard cases" of officers who were technically ineligible but whose exclusion from consideration would operate harshly on them. One particular category of such officers were displaced Government servants who